

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:590
ANSWERED ON:09.07.2004
DECLARATION OF CITIES AS A -1 CITIES
Owaisi Shri Asaduddin

Will the Minister of FINANCE be pleased to state:

- (a) the criteria adopted by Government to declare the cities as A-I cities;
- (b) if so, whether it is also a fact that Hyderabad city fulfills all the conditions required to get A-I city status; and
- (c) the steps taken or proposed to be taken by the Government to declare Hyderabad city as A-I city at the earliest?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a): As per the criteria laid down by the 5th Central Pay Commission and accepted by the Government, the cities/towns having the population of 50 lakhs and above are classified as A-I cities for the purpose of grant of House Rent Allowance (HRA) and City Compensatory Allowance (CCA). The population within Municipality limits is taken into consideration for HRA and population within Urban Agglomeration limits of the city is taken into consideration for CCA.

(b): No, Sir. The population of Hyderabad has been indicated in the 1991 census as 29,63,638 within Municipality limit and 43,44,437 in its UA limit. It does not fulfill the criteria for classification as A-I city.

(c): The classification of the cities will be reviewed after the final population figures of census 2001 of the cities within Municipality and Urban Agglomeration areas are released by the Registrar General of India.